

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
order dt. 2.5.00
given to the
both counsels.

fact
4/5

Payable
4.5.2000
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Or. No. 3 dated 2.5.2000

Heard Shri ~~S.B. Jena~~ ^{S. B. Jena,} learned Adh. l.

Standing Counsel and Shri D.R. Pattanai, learned Counsel for the applicant on M.A. 307/2000 in which Shri Jena has stated that he does not want to file counter in this case. In M.A. 279/2000 it has been stated that the applicant in this case had prayed for grant of family pension and T. 1. and in the meantime family pension along with T. 1. has been sanctioned to the applicant in order dated 10.4.2000. A copy of P.P.O. has also been enclosed as Annexure - R/1. In view of this Shri Jena submits that the O.A. has become infructuous. It is submitted by the petitioner that O.A. may be disposed of in terms of the averments made by the respondents that the family pension and T. 1. have been sanctioned to the applicant with liberty to the applicant to approach the Tribunal in case the same has actually not been paid to the applicant.

In consideration of submissions made by learned Counsel for both sides, the O.A. is disposed of for having become infructuous giving liberty to the applicant to approach the Tribunal in case family pension along with T. 1. has not been received by her. M.A. Nos. 307 & 279 of 2000 are disposed of accordingly.

actually
Jom.

Jom
Vice-Chairman
2/5/2000

Member (I)